

4.3.91

(8)

SPM & ND -1-

Mr VR Ramachandran Nair for the applicant.

Mr Ajit Narayanan, ACGSC for the respondents.

Heard. Admit.

Respondents to file counter affidavit within 3 weeks by serving copy on the applicant who may file rejoinder, if any, within 1 week thereafter.

List before Division Bench for final hearing on 5.4.91.

Since the selection test for the post of IPO is being held in May, 1991, the question of granting interim relief at this stage does not arise as the case is being listed for final hearing on that date. 5.4.91.

4.3.91

5-4-91

(21)

SPM & AVHMr VR Ramachandran Nair for applicant
Mr VB Unniraj for respondents(proxy)

The learned counsel for the respondents undertakes to file counter affidavit within 10 days with a copy to the applicant, who may file rejoinder, if any, within a week thereafter.

List for final hearing on 22.4.91

5-4-91

NVK & NDMr. V R Ramachandran Nair for the applicant
Mr. Ajit Narayanan ACGSC for the respondents

The respondents were given time to file counter affidavit. When the case was taken up today for final hearing the respondents have not filed counter affidavit. They seek more time. Counter affidavit is to be filed within one month with a copy to the applicant who may file rejoinder if any within two weeks thereafter. List for final hearing on 24.6.91.

Copy of the order be given to counsel for the respondents by hand.

22.4.91

309

SPM & ND

Mr. V R Ramachandran Nair for the applicant

Mr. Ajith Narayanan for respondents

The learned counsel for the respondents seeks some time to file counter affidavit and undertakes to do so within four weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within two weeks thereafter. List for final hearing on 13.8.91.

h/s
24.6.91

13.8.91

SPM&AVH

Mr. Ramachandran Nair-for applicant.

Mr. Ajith Narayanan-ACGSC

The learned counsel for the respondents wishes to file counter affidavit. He may do so within four weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within one week thereafter.

List for final hearing on 7.10.91.

W/S

13.8.91

NVK & ND

None for applicant

Mr. Ajith Narayanan for respondents

Respondents have not filed reply. They are given last opportunity to file reply within three weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within one week thereafter. List for final hearing on 12.11.91.

h/s
7.10.91

(17)

OA 309/91

INV. END

The learned counsel for the respondents submits that in the O.A.s listed from Sl. No. 14 to 39 in today's cause list which includes the present application they propose to file a common reply. For this they seek 3 weeks time. We grant 3 weeks time to file and two weeks for the applicant to file rejoinder, if any, thereafter on the receipt of the copy of the reply.

02/12
CNP

Let this case be listed for completion of pleadings before Registrar on 17/12/91.

JK
12/11/91

Memo not
filed.

31/1
CAT

Both sides present.

Counsel for respondents submits that a joint counter will be filed in all these cases within 3 weeks. Counsel for applicant may file rejoinder within one week. Call on 31.1.92.

JK
17.12.91.

RC

Memo appears.

No counter has been filed despite several opportunities. Accordingly, list before the Bench for further directions on 2.3.92.

JK
31.1.92

27.2.92

SP. BAWI

307/92

Mr. Rajendra Nair/Panikkar & proxy
KSEC through proxy & Ajith Narayanan, KSEC

Board, M.P. allowed. Counter affidavit mentioned
therein will be relevant for this case also. Heard in part.
List for further hearing on 28.2.92(104). *S*

27.2.92

28.2.92 (Counsel as mentioned above)

We have heard the arguments of the learned counsel
for both the parties. In the interest of justice and considering
that a vital question in all these cases are involved we have admitted
all the applications and condone the delay if there has been in
any one of them. In certain cases we are told that representations
are not been filed. Considering that the issues involved are identical
we need not delay the matter in this application by going through
the formality of requiring applicants to file a representation especially
when identical applications are pending before us.

Accordingly the objection regarding non-mention
of representation is also overruled.

JUDGMENT on 31.3.92.

M. S.

21.4.92

21.4.92

SPM 4 & V/II

Orders pronounced in open court.

M. S.
21.4.92

PO issued
FILED
N.D.

Final Order
is kept by
OD 814/20.

Common Order